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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 917/92

DATE OF DECISION : 31.07.1992

Shri A.K. Siddiqui

...Applicant

Vs.

Union of India and Others

...Respondents

CORAM :

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...Sh.R.L. Sethi
counsel

For the Respondents

...Sh.M.L. Verma
counsel

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri J.P. Sharma, Member (J))

In this case, the applicant has assailed the order dt.9/10.10.1991 and the order dt.20/21.2.1991 regarding an arbitrary and discriminatory posting. In this application, the applicant claimed a relief that the applicant be retained at the present place of posting, i.e., Delhi on compassionate ground or alternatively he may be posted to a hard station so that he may be able to retain the Government accommodation. While passing an order on 2.4.1992 on the interim relief, the respondents were directed to consider the representation of the applicant. Though the respondents in their counter have contested this application, but the learned counsel for the applicant is satisfied with the view taken by the respondents

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on the direction already issued on 2.4.1992. In view of this fact, the applicant does not want to further press this application and requests that his Original Application be allowed to be withdrawn. The learned counsel for the respondents has no objection. The application is dismissed as withdrawn leaving the parties to bear their own costs.

J.P. Sharma.

AKS

(J.P. SHARMA)
MEMBER (J)
31.07.1992